

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

DES-1 MINUTES OF THE MEETING (OFFLINE)

MEETING NO.NC/1/MEET/Apr/202324/2(Offline Cases) Dated 28.04.2023

Sl. No. 01

M. No.: NC/1/MEET/Oct/202223 /14 (Offline Cases) dated 31.10.2022	M/s TATA Sikorsky Aerospace Ltd.	Status: Deferred.
HQ. No.: 01/80/162/301/AM18/DE S-1	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	
Case history: The Committee considered the case as per agenda and noted that a copy of application was sent to DIPP on 10.07.2018 and to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHI, it was forwarded to MSME on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of MSME received via email dated 22.10.2020. The applicant's reply was sent to MSME on 18.11.2020 to examine the case. MSME via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information: 1. To submit step-wise calculation for all products. 2. To submit MSME-DI wastage report/SEZ wastage report, if any. The applicant's reply dated 10.08.2021 was forwarded to MSME for examination & comments on 11.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant: 1. To provide details of the parts being produced from each raw material, blank size and weight, finished weight along with manufacturing process. The applicant's reply was received vide email dated 02.07.2022 and the same was forwarded to DPIIT on 26.07.2022 for examination & comments as the previous Technical Representative of MSME has been relieved and no one has taken up the charge. Further, a reminder was issued on 26.09.2022 to DPIIT for expediting the comments. However, no comments have been received as yet. Decision of last meeting: The Committee considered the case as per agenda and decided to wait for the report of the committee constituted for fixing of scrap wastage norms of EOUs/SEZ units. Case is deferred.		

Sl. No. 02

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s GEA Process Engineering, Vadodara	Status : Deferred.
HQ. No.: 01/80/162/AM09/	Subject: Request for fixation of ad-hoc norms	
Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export		


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product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products.

The copy of application was sent to **MSME** on 08.09.2020 for examination of the case. As per comments of **MSME** received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. A copy of complete set of application.
2. To provide MSME-DI wastage/SEZ wastage report, if any.

As per NC decision, a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. MSME was reminded on 09.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant on 18.07.2022:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The applicant vide email dated 18.07.2022 had requested for more time to reply the deficiency letter. Further, the applicant's reply received vide email dated 22.07.2022 and the same was forwarded to MSME for examination & comments.

Decision of the last meeting: The Committee considered the case as per agenda and decided to wait for the report of the committee constituted for fixing of scrap wastage norms in respect of EOUs/SEZ units.

Case is deferred.

Sl. No. 03

Case No. : 64/11/80-ALC2/2018	M/s IND-SPHINX PRECISION LTD	Status : Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19		
RLA No.: 22/24/040/00048/AM19	Subject: Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80dated05.11.2020, the comments of MSME was referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021& 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022. The applicant's reply was sent MSME on 26.09.2022 for examination & comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **refer the case to DHI.**

Case is deferred.

Sl. No. 04

Case No.: 17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status : Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00056/AM15		

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016 as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015. However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated 05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022. The applicant's reply was sent MSME on 26.09.2022 for examination & comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **refer the case to DHI.**

Case is deferred.

Sl. No. 05

Case No.: 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No.: 01/80/050/00471/AM15/	Subject: Request for review and fixation of ad-hoc norms	
RLA File No.: 03/94/040/00449/AM15/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the applicant on 29.10.2020.

The applicant's reply was sent to **DHI** on 25.02.2021 for examination of the case. **DHI** vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of **DHI**:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.

Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

As per NC decision, a deficiency letter as raised by **DHI** was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 11.11.2021. The applicant's reply was sent to **DHI** on 07.01.2022 for examination &

comments. In NC meeting dated 08.02.2022, the Committee noted that DHI vide email dated 28.01.2022 informed that the applicant had submitted same information as of earlier. Therefore, the Committee decided to ask again from the applicant to furnish following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.

Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. The applicant vide email dated 01.08.2022 had shared a link against the deficiency letter, but the link was not accessible. Therefore, the applicant, again vide email dated 01.08.2022, has been requested to send the requisite information. As per NC decision, a reminder was issued on 29.09.2022 to the applicant. The applicant's reply received via email dated 01.10.2022 and the same was sent to DHI on 03.10.2022 for examination of the case. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **call the applicant on PH in the forthcoming meeting.**

Case is deferred.

Sl. No. 06

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. 0510395884 dated 12.10.2015		
HQ. No.: 01/80/050/00421/AM16		
RLA No.: 05/23/040/00292/AM16	Subject: Request for review and fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016 dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020:

1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc.
2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material.
In this case, there are two export items as under:
 - i. Rubber rollers for automatic rice mill machinery 10"—8000 Number.
 - ii. Rubber rollers for automatic rice mill machinery 14"—500 Number.
3. To provide above details for both the export items.
4. To provide relevant drawing of both the export items.

The applicant's reply was sent to DPIIT on 28.12.2020 for examination of the case. DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with DPIIT to examine the case.

As per NC decision, a letter was sent to the applicant for submitting the copy of application on 06.08.2021 followed by a reminder on 11.11.2021. The copy of application was referred to DPIIT for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of DPIIT vide U. O. No. P-47011/39/2019-TSW dated 06.12.2021 and decided to seek opinion of Consultant (Tech-1) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-1) for his opinion on 11.03.2022. Consultant (Tech-1) informed vide email dated 28.03.2022 that no attachments/documents of the case has been received by him. All the relevant documents were sent to Consultant (Tech-1) on 26.07.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing via email dated 25.10.2022 in the meeting. The applicant informed that they were unable to attend the personal hearing on 31.10.2022 and requested for another date for personal hearing. Further, the applicant was again called for PH on 28.04.2023 but they did not turn up. Therefore, the Committee decided to give the applicant another chance for personal hearing in the forthcoming NC meeting.

Case is deferred.

Sl. No. 07

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status : Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. 0410164150 Date: 02.04.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00116/AM19/		
RLA No.: 04/24/040/00267/AM18/		

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for review of the ad-hoc norms.

The representation of the applicant was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide letter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following information within 15 days:

1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

A deficiency letter dated 10.03.2022 followed by a reminder dated 19.05.2022 was issued to the applicant. Further, the applicant's reply was sent to Consultant (Tech-3) on 22.07.202 for examination of the case. As per NC decision, a reminder was issued to Consultant (Tech-3) on 26.09.2022 for expediting the comments.

Decision: The Committee considered the case as per agenda and noted that **Consultant (Tech-3)** via email dated 30.10.2022 informed that the applicant's letter containing issues on which review is required is not available in file. Therefore, the Committee decided to ask the applicant to submit a copy of review letter along with all the relevant documents for examination of the case. Further, the committee decided to refer this case to DHI for examination.

Case is deferred.

Sl. No. 8

Case No.: 12/16/80-ALC2/2017	M/s LARSEN & TOUBRO LIMITED	Status: Approved.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0310815008 dated 03.08.2017		
HQ. No.: 01/80/050/00275/AM18/	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00235/AM18		
Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of DHI. However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms. The applicant's representation was sent to DHI on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of DHI: 1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure. As per NC decision, a DL was issued to the applicant. The applicant's reply was sent to DHI on 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments. The case was last considered in the Meeting dated 31.03.2022 and the Committee noted the comments of DHI given via their email dated 31.03.2022 and also decided to seek the opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022. Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI dated 31.03.2022 and Consultant (Tech-3) dated 28.04.2023, as under: 1. The export item must contain 8 tube sheets each having 10304 holes of dia 22.53 mm and 179 holes of dia 30 mm and total weight of tube sheets 20, 660 kg. 2. Item No. 1 Clade plate-32,023 Kg may be allowed with 55% wastage after taking 10% recovery. 3. Item No. 4 Titanium Tubes- no change is allowed. 4. Thickness of import item 1 will be 45 mm & will be used for fabrication of 8 nos. of Tube Sheets weighing 20660 Kgs. RA may take suitable consequential action accordingly.		

Sl. No. 9

Case No.: 6/5/80-ALC2/2016	M/s ALPINE COILS LLP.	Status: Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0410161893 dated 10.05.2016		
HQ. No.: 01/80/050/00155/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00022/AM17		
Case history: The Committee considered the case as per agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of replied to the deficiency (raised by DIPP).However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments. As per comments of DPIIT vide U.O. No.: P-47011/44/2021-TSW dated 15.09.2021, the following information was asked from the applicant to furnish within 15days:		
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the		

export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

As per NC decision, a DL was issued to the applicant and the applicant's reply was forwarded to DPIIT on 19.01.2022 for examination & comments. DPIIT vide U.O. No. P-47011/44/2021-TSW dated 16.02.2022 informed that the applicant has not submitted the information as asked earlier. Therefore, the Committee decided to ask again the applicant to furnish the following information as per comments of DPIIT:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

A deficiency letter dated 20.05.2022 was issued to the applicant as per comments of DPIIT. The applicant's reply dated 25.06.2022 was sent to DPIIT on 22.07.2022 for examination & comments. Also, a reminder was issued to DPIIT on 26.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **seek the following information/documents** from the applicant as per comments of DPIIT:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Quantities of export items in Nos. also in addition to their weights.

Case is deferred.

Sl. No. 10

Case No.: 63/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Rejected.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19		
RLA No.: 05/24/040/00096/AM19	Subject: Request for fixation of ad-hoc norms	
Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting		

No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and noted that the case has already been rejected in NC-1 online meeting held on 31.01.2023. Therefore, committee decided to withdraw this case from the agenda showing it as "rejected".

Case stands rejected.

Sl. No. 11

Case No.: 3/8/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status : Withdrawn
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 0510407035 dated 02.07.2018		Subject: Request for fixation of ad-hoc norms
HQ. No.: 01/80/050/00126/AM19		
RLA No.: 05/24/040/00172/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and noted that the case has already been listed in online meeting. Therefore, committee decided to withdraw this case from the agenda.

Case is withdrawn.

Sl. No. 12

Case No.: 60/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Approved.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 0510406587 dated 24.05.2018		

HQ. No.: 01/80/050/00109/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00111/AM19		
Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization. The applicant's representation was forwarded to MSME for examination of the case on 14.06.2021 followed by reminder on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant: 1. To provide blank size and weight, manufacturing process and stepwise wastage. A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet. Decision: The Committee considered the case as per agenda and noted that the case has already been approved in NC-1 online meeting held on 14.02.2023. Therefore, committee decided to withdraw this case from the agenda showing it as "approved". Case stands approved.		

Sl. No. 13

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/S Suttatti Enterprises Pvt. Ltd.	Status: Rejected.
HQ. No.: 01/80/162/005/AM22/DES-I	Subject: Request for fixation of ad-hoc norms	
Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries: i. Shroud Plate Part No. 3789337 (ITC HS code 87089900) ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900) The applicant's representation was forwarded to MSME on 08.11.2021 followed by a reminder on 10.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant: 1. To provide inspection report from MSME DI/Competent Authority. A deficiency letter was issued to the applicant on 24.06.2022 followed by a reminder on 27.09.2022. However, no reply has been received as yet. Decision: The Committee considered the case as per agenda and a deficiency letter dated 24.06.2022 followed by several reminders was issued to the applicant. The final reminder was also issued but no reply has been received as yet. Therefore, the committee decided to reject this case on the ground of non-submission of requisite information/documents. Case stands rejected.		

Sl. No. 14

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s Bharat Heavy Electricals Limited	Status: Deferred.
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/450/AM11		

Case History: The case was ratified by the Norms Committee in its meeting No.08/14 dated 09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated 10.03.2021 has requested that import items at Sl. Nos. 2, 6 & 7 are raw material and the ratified quantity was restricted to 7960 Kgs, 4850 Kgs & 320 Kgs by Norms Committee as against applied quantities of 10000 Kgs, 6000 Kgs & 2000 Kgs respectively. They have stated that the ratified quantity was in sufficient to meet the requirement & thus they have imported more than the ratified quantity. For the justification of the same Accountability Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.

The Committee re-considered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. However, **Consultant (Tech-3)** had requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments. As per NC decision, the applicant's representation was forwarded to DHI on 29.09.2021 for examination & comments.

The case was considered by NC in its meeting dated 16.11.2021 and noted the comments of DHI received vide letter dated 16.11.2021 wherein it was stated that the applicant's representation was not clear and they sought some more information. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

As per NC decision, DL was issued to the applicant for furnishing above information. The applicant's reply/representation was forwarded to DHI on 29.11.2021 for examination & comments. DHI vide email dated 14.01.2022 & dated 30.03.2022 informed that earlier ad-hoc norms were fixed on the basis of applicant's reply dated 17.05.2013 and now, the same is required by DHI for re-examination of the case. Therefore, the Committee decided to ask the applicant to submit the reply dated 17.05.2013 as requested by DHI. As per NC decision, a DL was issued to the applicant on 20.05.2022. The applicant's reply was sent to Consultant (Tech-3) on 30.05.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted the comments of Consultant (Tech-3) given via email dated 30.10.2022 wherein it is stated that the applicant has represented for revision of quantity of import items at Sl. No. 2, 6 & 7. Earlier, DHI had recommended the proposal on the basis of information given by applicant vide letter dated 17.05.2013 and hence, a copy of letter dated 17.05.2013 is required to examine the representation. Therefore, the Committee decided to ask the applicant to furnish a copy of letter dated 17.05.2013 for examination of the case.

Case is deferred.

Sl. No. 15

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s BEML LIMITED	Status: Deferred.
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. As per comments of DHI, the Committee decided to ask from the applicant to furnish following information:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to **send point-wise reply of the deficiency letter separately to each AA Number**. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **issued final reminder to BEML** for seeking following information/documents as per comments of DHI:

1. Items like Lubricating Oil, Grease etc. are classified as components and their quantities given in decimal numbers.
2. Components are allowed on net-to-net basis with NIL wastage. However, it is observed that wastage has been claimed on components such as connectors, Local monitoring units, Saloon camera, Copper lug, Display units, Indicator lights, Speakers, PIB, Alarms, Amplifiers, Gasket etc. The quantity (number) of components should be integral multiples of export quantity.
3. Unit of measurement for components should be in numbers and not in meters. Items such as Screen Braid, Y-G Tube, Heat Shrink Tube/Sleeve, Cable etc. have been classified as components but their quantities have been indicated in meters.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantitative justification may please be furnished for consumables.
6. The Firm to provide revised list keeping in view the above mentioned observations.

Case is deferred.

Sl. No. 16

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/S BEML LIMITED	Status: Deferred.
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15		
RLA No.: 07/24/040/00084/AM15		
Subject: Request for fixation of ad-hoc norms		
Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw		

Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 26.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **issued final reminder to BEML** for seeking following information/documents as per comments of DHI:

1. It is observed that above Advance Authorisation has list of only indigenous items in ANF 4B of the application and do not have any imported items required for manufacturing of 12 DT cars.
2. To submit all the requisite documents, if the items were imported.

Case is deferred.

Sl. No. 17

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		M/S BEML LIMITED	Status: Deferred.
Lic. No : 0710105285 dated 20.06.2014			
HQ. No.: 01/80/050/00363/AM15		Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00079/AM15			
Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.			
The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:			
1. A copy of complete application as per ANF-4B. 2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H. 3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in			

a chronological order.

4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **issued final reminder to BEML** for seeking following information/documents as per comments of DHI:

1. Items like Rubber for break system, Grease etc. are classified as components and their quantities given in numbers/decimal number.
2. Components are allowed on net-to-net basis with NIL wastage. However, it is observed that wastage has been claimed on components such as automatic power cutoff in neutral, earthing switch, cable accessories of wiring, potential transformer for high voltage, voltage surge protector etc. The quantity (number) of components should be integral multiples of export quantity.
3. Unit of measurement for components should be in numbers and not in meters. Items such as cable accessories of wiring, copper cable, protective material etc. have been classified as components but their quantities have been indicated in meters.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantitative justification may please be furnished for consumables.
6. The Firm to provide revised list keeping in view the above mentioned observations.

Case is deferred.

SI. No. 18

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/S BEML LIMITED	Status: Deferred.
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15		
RLA No.: 07/24/040/00103/AM15		
Subject: Request for fixation of ad-hoc norms		
Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.		
The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:		
1. A copy of complete application as per ANF-4B.		

2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 18.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **issued final reminder to BEML** for seeking following information/documents as per comments of DHI:

1. Items like directional valve, proximate switch, are chute etc. is classified as consumable and their Unit of measurement give in numbers.
2. Components are allowed on net-to-net basis with NIL wastage. However, it is observed that wastage has been claimed on components such as rubber items, melamine foam, PVC tape, FRP Panel etc. The quantity (number) of components should be integral multiples of export quantity.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Quantitative justification may please be furnished for consumables.
5. The Firm to provide revised list keeping in view the above mentioned observations.

Case is deferred.

Sl. No. 19

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s Victora Auto Pvt. Ltd.	Status: Deferred.
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19		
RLA No.: 05/24/040/00296/AM19	Subject: Request for fixation of ad-hoc norms	.

Case History: The case was approved by NC in its Meeting No. 01/80 dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.

The applicant's representation was forwarded to MSME on 09.11.2021 followed by a reminder on 11.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case was referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. As per NC decision, a reminder was also issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 20

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s Bombardier Transportation India Private Ltd.	Status: Approved
Lic. No : 3410043169 dated 09.05.2017		
HQ. F. No.: 01/80/162/006/AM22	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/21/040/00049/AM18		

Case History: The Committee considered the case as per agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet.

The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form.

The Committee reconsidered the case as per agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with ccomplete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. As per NC decision,a deficiency letter as raised by DHI was sent to the applicant on 29.09.2021 followed by a reminder on 11.11.2021.

The case was considered in the meeting dated 31.03.2022 and the Committee noted that the case was erroneously rejected by the NC in its meeting dated 08.02.2022. The applicant had submitted the reply of deficiency letter as raised by TE on 15.12.2021. Therefore, the Committee decided to forward the applicant's reply to TE, Consultant (Tech-3) for examination and comments. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022 followed reminders on 27.07.2022& 27.09.2022for examination & comments.

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per

comments of Consultant (Tech-3) dated 28.04.2023, as under:

1. All import items may be **allowed as per GN-4.**
2. UOM of item Nos. 305 & 307 may be **changed from "Kgs." to "Nos".**

Note: Before issuing EODC, RA concerned may ensure that there is no court case or ECA action is pending against the subject license either in RA or in HQrs.

RA may take suitable consequential action accordingly.

Sl. No. 21

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	M/s Ductmaster India Pvt. Ltd.,	Status: Deferred.
Lic. No : 0710058666 dated 22.07.2008		
HQ. F. No.: 01/80/050/00762/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00190/AM09		

Case History: The case was approved in Meeting No. 08/18 dated 18.07.2017 as per comments of DIPP vide letter No. 12/54/2017-TSW/61-A/R dated 18.7.2017.

Now, the applicant has requested for review of ratified ad-hoc norms. The applicant has stated that they have obtained advance authorization under no norms category from RA, Bangalore for the export item Silver Black Nude core & Sleeve with the quantity of 1,66,200.000 Meter whereas, norms fixed by NC as per written comments of DPIIT for the export quantity of 12,13,308.000 Meter. It would be 1,13,330.000 meter, however, due to typographical error in the comments of DPIIT the export quantity might have been mentioned as 12,13,308.000 Meter.

The applicant's representation was referred to DPIIT on 27.05.2022 for examination & comments. As per NC decision, a reminder was issued on 28.09.2022 to DPIIT for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 22

Case No. 19/19/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred.
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. 0310807493 dated 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00292/AM17		

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. However, the applicant had requested for review of already fixed ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by DHI was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020 & 06.08.2021:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

The applicant's reply was sent to DHI on 13.08.2021 & 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments. DHI vide email dated 30.03.2022 informed that the applicant has not given calculation correlating it with the dimensional Engineering drawing. As per comments of DHI, a DL was issued to the applicant on 25.05.2022 followed by a reminder on 24.06.2022. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to **refer this case to DHI.** All the documents submitted by the applicant via email may be forwarded to DHI.

Case is deferred.
